

PROCESSING STATUS OF DRAFT SCHEME as on 15-Jan-21

I. Comments/NOC/Complaints report awaited from stock exchanges

SI No	Applicant Name	Date of receipt of Draft Scheme	Last communication		Processing status
			Received by SEBI	Issued by SEBI	
1	Scheme of Arrangement between Orient Green Power Company Limited and their shareholders	23-Jul-20	21-Sep-20		Complaints report and NOC awaited from exchange
2	Draft Scheme of Arrangement between Evolutionary Systems Private Limited, Trans American Information Systems Private Limited, Mastek Limited	26-Aug-20		15-Jan-21	Comments sought from exchange(s)
3	Draft Composite Scheme of Amalgamation amongst Gateway Distriparks Limited and Gateway East India Private Limited and Gateway Rail Freight Limited and Their Respective Shareholders	29-Oct-20		15-Jan-21	Comments sought from exchange(s)
4	Scheme of amalgamation by Voltamp Transformers Ltd.	04-Nov-20	29-Dec-20		Complaints report awaited from exchange(s)
5	Draft Scheme of Amalgamation between Gulshan Holdings Private Limited, East Delhi Importers & Exporters Private Limited, Gulshan Polyols Limited and their respective shareholders	05-Nov-20	27-Nov-20		NOC Awaited from exchange.
6	Scheme of Compromise and/or Arrangement between Modern Denim Limited and Modern Insulators Limited and their respective shareholders and creditors	12-Nov-20			NOC awaited from exchange
7	Scheme of Merger of Yash Compostables Limited by Yash Pakka Limited	19-Nov-20	22-Dec-20	14-Jan-21	Comments sought from exchange(s)

Sl No	Applicant Name	Date of receipt of Draft Scheme	Last communication		Processing status
			Received by SEBI	Issued by SEBI	
8	Scheme of Amalgamation - Indo Count Industries Limited	20-Nov-20		07-Jan-21	Comments sought from exchange(s)
9	Scheme of Reduction of Share Capital of Imec Services Ltd	27-Nov-20			Complaints report and NOC awaited from exchange
10	Scheme of Reduction of Share Capital of Max India Ltd	07-Dec-20	04-Jan-21		Complaints report and NOC awaited from exchange
11	Draft Scheme of Amalgamation - CreditAccess Grameen Limited	12-Dec-20	12-Jan-21		Complaints report and NOC awaited from exchange
12	Draft scheme of amalgamation of NAM Estates Private Limited and Embassy One Commercial Property Developments Private Limited with Indiabulls Real Estate Limited	30-Dec-20	30-Dec-20		Complaints report and NOC awaited from exchange(s)
13	Scheme of amalgamation between Tripuri Infrastructure Private Limited and Milkfood Limited	04-Jan-21	04-Jan-21		NOC awaited from exchange
14	Scheme of Arrangement between Grasim Industries Limited and Indorama India Private Limited	07-Jan-21		15-Jan-21	Comments sought from exchange(s)
15	Scheme of Arrangement between Music Broadcast Ltd and its Shareholders	07-Jan-21		08-Jan-21	Reply of stock exchange awaited. NOC awaited from exchange
16	Scheme of Amalgamation amongst Srikalahasti Pipes Limited and Electrosteel Castings Limited and their respective Shareholders and creditors	07-Jan-21	07-Jan-21		Complaints report and NOC awaited from exchange

II. Under process at SEBI

SI No	Applicant Name	Date of receipt of Draft Scheme	Last communication		Processing status
			Received by SEBI	Issued by SEBI	
1	Scheme of Arrangement between Ajmera Realty & Infra India Limited and Radha Raman Dev Ventures Private Limited	27-Apr-20	13-Jan-21		Under process
2	Draft Composite Scheme of Arrangement between Future Group Companies and Reliance Group Companies	23-Oct-20	07-Jan-21		Under Process
3	Draft scheme of Arrangement between Amrapali Industries Limited and Amrapali Asset Reconstruction Company Private Limited	03-Nov-20	01-Jan-21		Under Process
4	Scheme of Arrangement between Vareli Trading Company Limited and Surat Textile Mills Limited	17-Nov-20	08-Jan-21		Under Process

Last date of communication – As per SEBI Circular No. CFD/DIL3/CIR/2017/21 dated March 10, 2017, SEBI endeavors to provide its comments on the Draft Scheme to the stock exchanges within 30 days from the later of the following:

- (a) date of receipt of satisfactory reply on clarifications, if any sought from the listed entity by SEBI; or
- (b) date of receipt of opinion from Independent Chartered Accountant, if sought by SEBI; or
- (c) date of receipt of 'Observation Letter' or 'No-Objection' letter from the stock exchanges.
- (d) date of receipt of copy of in-principle approval for listing of equity shares of the company seeking exemption from Rule 19(2)(b) of Securities Contracts (Regulation) Rules, 1957 on designated stock exchange, in case the listed entity is listed solely on regional stock exchange.

In case the draft scheme of amalgamation has remained unattended or there is an inordinate delay, the company should not hesitate to write to the Chief General Manager, Shri Jeevan Sonparote (jeevans@sebi.gov.in) or Executive Director, Shri Amarjeet Singh (amarjeets@sebi.gov.in).